

(2022) 06 CAT CK 0016

In the Central Administrative Tribunal

Case No : Original Application No. 330, 00433 Of 2022

Hari Om

APPELLANT

Vs

Union Of India & Others

RESPONDENT

Date of Decision : 03-06-2022

Acts Referred:

Citation : (2022) 06 CAT CK 0016

Hon'ble Judges : Pratima K Gupta, Member, J

Bench : Single Bench

Advocate : Prem Shankar Kushwaha, Bablu Singh

Final Decision : Dismissed

Judgement

Pratima K Gupta, Member (J)

1. I have joined this Single Bench online through Video Conferencing.
2. Shri Prem Shankar Kushwaha, learned counsel for the applicant and Shri Bablu Singh, learned counsel for the official respondents are present.
3. After arguing for sometime learned counsel for the applicant seeks permission to withdraw the original application and file a fresh original application with better particulars. Prayer allowed.
4. Accordingly, the original application is dismissed as withdrawn. The applicant shall be at liberty to file a fresh original application with better particulars. No Costs.